

JSW HOLDINGS LIMITED

(CIN: L67120MH2001PLC217751)
Registered Office: Village Vasin, Taluka Shahapur, District Thane - 421 604,
Phone : 02527 - 220022/25; Fax: 02527 - 220020/24

NOTICE

Notice is hereby given that the certificate(s) for the under mentioned securities of the Company have been lost/misplaced and the holder(s) of the said securities have applied to the Company to issue duplicate certificate(s). Any person who has a claim in respect of the said securities should lodge such claim with our Registrar and Share Transfer Agent KFin Technologies Private Limited (Formerly known as Kany Fintech Private Limited) at Kany Selenium Tower-B, Plot No. 31 & 32, Gachibowli, Financial District, Nanakgumuda, Srilingampally, Hyderabad-500032, in writing within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) without further intimation.

Serial No.	Name of the Holders	Kind of Securities and face value	Folio No.	No. of securities	Distinctive Number
1.	Sunderlal karsenji Min (Deceased) Sushila Sunderlal Min (Deceased) Jasumati Kantilal Thacker	Equity shares of face value of Rs 10 each	S00983	12	550988-550999

Place: Mumbai
Date: 15.07.2021
For JSW Holdings Limited
Sd/-
Sanjay Gupta
Company Secretary

PENSION FUND REGULATORY AND DEVELOPMENT AUTHORITY

B-14/A, Chhatrapati Shivaji Bhawan,
Qutab Institutional Area, Katwaria Sarai, New Delhi-110 016
CORRIGENDUM TO THE NOTICE ISSUED BY PFRDA ON 01.07.2021

REFERENCE is invited to the Advertisement issued by the Pension Fund Regulatory and Development Authority (PFRDA) on 01.07.2021 in the newspapers and the detailed notice hosted on the web site of the Authority inviting proposals for selection of Sponsors of Pension Funds (PFs) for NPS Government Sector Schemes, Private Sector Schemes and/or any other scheme regulated/ administered by the Authority under PFRDA (Registration of Pension Funds) Guidelines, 2021.

In a partial modification of the above mentioned guidelines under point no. 11 of Pre-Qualification Criteria mentioned under clause 9, in line 4, the words "forty-nine per cent" shall be substituted with "seventy-four per cent" in line with the PFRDA (Pension Fund) Regulations, 2015 and subsequent amendments thereto. Annexure IV of these guidelines is also stands revised in accordance with the above change.

Sumit Kumar
General Manager
dvp 15102/11/0005/2122

ART HOUSING FINANCE (INDIA) LIMITED

(Formerly known as ART Affordable Housing Finance (India) Limited)
Regd. Office: 107, First Floor, Best Sky Tower, Netaji Subhash Place, Pitampura, New Delhi-110034
Branch Office: 49, Udyog Vihar Phase 4, Gurugram, Haryana 122015

NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Undersigned, being the Authorised Officer of ART Housing Finance (India) Limited, a Financial Institution under Section 2(1)(iv) of the SARFAESI Act, 2002 having its registered Office at 107, Best Sky Tower, Netaji Subhash Place, Pitampura, Delhi-110034 hereafter "the Secured Creditor" serve upon the present notice in below loan accounts number which were declared NPA as on 25.03.2021

S. NO.	LOAN A/C NUMBER	NAME OF BORROWER & CO-BORROWER	ADDRESS OF CO-BORROWER	PROPERTY ADDRESS OF SECURED ASSETS	DATE OF DEMAND NOTICE (SCT)	OUTSTANDING DUES
1.	LXPFL05517 -170001063	Sanjay Kumar Biju Sav Alias Sanjay Biju Sav & Bimaldevi Sanjay Kumar Sav	Room No.5/6 Shiv Sahyadhi Colony, Kalamnaski, Shankar Pawale Road, Opp-Samant Kamla Dev College, Kalamnaski Kalyan, Kalyan, Maharashtra - 421305	Property Being Flat No. 106, Ground Floor Built Up Area Admeasuring 525 Sq Ft F- Wing, Sangam Co-Operative Housing Society Ltd. Constructed on Plot No. 35 & 36, Sector -09, Situated at - Karnote, New Mumbai, Tal. Panvel, Dist. Raigad, Maharashtra. Bounded as under the title Documents.	14.06.2021	Rs. 23,18,217/- (Rupees Twenty Three Lakh Eighteen Thousand Two Hundred and Seventeen Only) as on 11.06.2021

2.	LNKLN02717 -180003800	RAVINDRA KUMAR & SANJU DEVI RAVINDRA KUMAR PAL & SURENDRA KUMAR CHHABINATH PAL & DHARMENDRA CHHABINATH PAL	Near Malleshwari Regency, Karjat, Raigadh, Gurdga, Near Police Patel House, Raigad-410201, Maharashtra & House No.101, Near School, Rhonda, Anand, Jaipur, Varanasi, Uttar Pradesh-221201 & Near Malleshwari Regency, Karjat, Raigadh, Gurdga, Near Police Patel House, Raigad-410201, Maharashtra.	Property Being Flat No.102, 1 st Floor in The Building Known as "Swami Chayya" Apartment, S. No. 50, Plot No. 37 & 38 Mouje Chantote, Neral (East), Tal- Karjat, Dist. Raigad, Maharashtra, Bounded as under in the title documents.	14.06.2021	Rs. 14,40,632/- (Rupees Fourteen Lakh Forty Thousand Six Hundred and Thirty Two Only) as on 11.06.2021
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The Notice(s) are called upon to pay the above said amount within 60 days from the date of this notice failing which AHFL will be constrained to exercise its rights of enforcement of security interest as against the Secured Assets given in the Secured assets mentioned herein. This notice is without prejudice to any other right remedy available to the AHFL.

The Borrower's attention is invited to provision of the sub section (8) of section 13 of the act, in respect of time available, to redeem the secured assets.

Sd/-
Authorised Officer
ART Housing Finance (India) Limited
Date : 15.07.2021
Place : RAIGAD

Himadri Speciality Chemical Ltd

CIN: L27106WB1987PLC042756
Regd. Office: 23A, Netaji Subhas Road, 8th Floor, Kolkata- 700 001
Corp. Office: 8, India Exchange Place, 2nd Floor, Kolkata- 700 001
Ph No: 91-033-22309953/ 22304363 Fax: 91-033-22309051, Website: www.himadri.com

Notice**Sub: Updation of Email id, PAN and Bank Mandate of Shareholders**

Notice is hereby given that in view of the ongoing novel Coronavirus pandemic ("COVID-19") in the Country, several measures have been taken by Government to curb the spread of virus through social distancing. There are restrictions on movement and / or gathering of persons and have impact on several services including postal and courier services.

Ministry of Corporate Affairs (MCA), Government of India vide their circular no 02/2021 dated 13 January 2021 read with Circular no. 20/2020 dated 05 May 2020 has allowed Companies to conduct their Annual General Meeting (AGM) through video conferencing (VC) or other audio visual means (OAVM), during the calendar year 2021 (i.e till December 31, 2021). The Circular 20/2020 has also dispensed with the printing and dispatch of annual reports to shareholders and the same shall be sent only by email to the members of the Company.

Further SEBI vide its circular dated 15 January 2021 read with circular dated 12 May 2020 has also dispensed with the requirement of sending physical copies of annual report to shareholders for listed entities who conduct their AGMs during the calendar year 2021 (i.e. till December 31, 2021)

In view of the above we urge the shareholders for registration and/ or updation of their email id, Permanent Account Number (PAN) and bank mandate with the Company to ensure receipt of Annual Report, dividend and/or any other consideration and other communication timely, faster and easier and more importantly avoids fraudulent encashment of warrants.

Accordingly, to update the details with the Company, the following procedure may be followed:

Updating/ Registration	Procedure
Email id & PAN	Physical Holding: An email requesting for updation/ registration of mail id with a copy of PAN card and mentioning folio number may send to the Company's email id at investors@himadri.com or, Company's Registrar and Share Transfer Agent email id at skcdilip@gmail.com Demat Holding: Update the email id / PAN through your Depository Participant.
Bank Mandate	Physical Holding: An email requesting for updation/ registration of Bank Mandate with a copy of PAN card, cancelled cheque with name printed on cheque, copy of share certificate or any letter received from company or dividend warrant where folio number is mentioned may send to the Company's email id at investors@himadri.com or, Company's Registrar and Share Transfer Agent email id at skcdilip@gmail.com Demat Holding: Update the Bank mandate through your Depository Participant

It would be highly appreciated that the shareholders co-operate and support and do the needful at the earliest.

For Himadri Speciality Chemical Ltd
Sd/-
Monika Saraswati
Company Secretary
Place: Kolkata
Date : 16 July 2021
financial.exp.pap.in
ACS : 29322

Bank of Baroda

(CIN: L67120MH2001PLC217751)
Registered Office: Village Vasin, Taluka Shahapur, District Thane - 421 604,
Phone : 02527 - 220022/25; Fax: 02527 - 220020/24

POSSESSION NOTICE
(Immovable property)

Whereas, The undersigned being the Authorised officer of Bank of Baroda, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of Powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002 issued a Demand Notice dated 01-05-2021 calling upon the borrower Mr. Sunil Rajesh Pandit & Mrs. Gunjan Sunil Pandit to repay the amount mentioned in the notice being Rs. 21,59,110.96 /- (Rupees Twenty One Lac Fifty Nine Thousand and One Hundred Ten and paise Ninty Six only) and interest thereon w.e.f. 01-05-2021 within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the 14 day of July of the year 2021.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda, Karelbaug Branch, Vadodara for an amount of Rs. 21,59,110.96 /- (Rupees Twenty One Lac Fifty Nine Thousand and One Hundred Ten and paise Ninty Six only) and interest thereon.

Description of the Immovable Property

All that part and parcel of the Immovable Property being Flat No 201 (on 2nd Floor Flat admeasuring 82 Sq Mt), Sangath Society, Saakar Annexe 4, Sama Savli Road, Baroda Bearing R S No 607, 608, 609, 611 & 654, T. P. No 1 & 1 FP No. 87, 79, 81, 80, 135, & 75 admeasuring 23493 sq mts of Sangath Society, Paikar Plot No P/33 having Plot area 393.76 sq.mts paikar developed Saakar Annexe 4 of mouje village Sama, in the Registration District Vadodara, Sub District Vadodara. Owned by Mr. Sunil Rajesh Pandit. Bounded : EAST : 7.50 Meter Road, WEST : Margin Open Space, NORTH: Staircase & Lift Flat No.201, SOUTH: Margin & Open Space

Place : Vadodara, Date : 14-07-2021

Authorised Officer, Bank of Baroda

MANGALAM TIMBER PRODUCTS LIMITED

Birla Building, 9/1 R N Mukherjee Road, 10th Floor, Kolkata - 700 001
Regd. Office : Kusumi, Nabarangpur, Odisha - 764 059
Tel No: +91 6858 222148/142/053 Fax: +91 6858 222 042
Website : www.mangalamtimber.com, Email: admin@mangalamtimber.com
CIN: L02001OR1982PLC001101

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2021 Rs. in Lakhs

Sl.No.	Particulars	Quarter ended 30.06.2021 (Unaudited)	Quarter ended 31.03.2021 (Audited)	Quarter ended 30.06.2020 (Unaudited)	Year ended 31.03.2021 (Audited)
1	Total Income	284.62	57.59	131.09	677.28
2	Net Profit/(Loss) for the period (before tax, exceptional and/or Extraordinary items)	(681.49)	(628.86)	(573.59)	(2732.81)
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(681.49)	(628.86)	(573.59)	(2732.81)
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(480.03)	(432.65)	(394.63)	(1880.15)
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	(482.86)	(448.10)	(393.25)	(1891.45)
6	Equity Share Capital	1832.74	1832.74	1832.74	1832.74
7	Other Equity				(9905.02)
8	Earnings per share (of Rs 10/- each) : Basic and Diluted	(2.62)	(2.36)	(2.15)	(10.26)

1 The above results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at the meeting held on 15th July 2021, and have been reviewed by the Statutory Auditors of the Company.

2 The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results are available on the Stock Exchanges websites at www.bseindia.com and www.nseindia.com and also on the Company's website at www.mangalamtimber.com

3 The figure of the previous year/periods have been regrouped/rearranged wherever necessary.

4 The figures for three months ended 31st March, 2021 are arrived at as difference between audited figures in respect of the full financial year and the unaudited published figures up to nine months ended 31st December 2020.

By order of the Board
Vishwanath Chandak
Director
DIN:00313035
Place : Kolkata
Date : 15th July, 2021

WHITE ORGANIC RETAIL LIMITED

CIN: L01100MH2011PLC225123

Registered Office: 312A, Kailas Plaza Vallabh Baug Lane, Ghatkopar (East) Mumbai 400077, Maharashtra, India.
Tel: +91-22-25011983, Telefax: +91-22-25011984, Email: info@whiteorganics.co.in; Website: www.whiteorganics.co.in

RECOMMENDATIONS OF THE COMMITTEE OF INDEPENDENT DIRECTORS ("IDC")

Recommendations of the Committee of Independent Directors ("IDC") of White Organic Retail Limited under Regulation 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("Takeover Regulations") in relation to the Open Offer made by Suumaya Retail Limited ("Acquirer") together with Suumaya Industries Limited (Formerly known as Suumaya Lifestyle Limited) ("PAC") to the Public Shareholders of White Organic Retail Limited ("WORLD" or the "Target Company" or "TC") for the acquisition of Equity Shares of the Target Company.

Sr. No.	Particulars	Report
1	Date	July 15, 2021
2	Name of the Target Company	White Organic Retail Limited
3	Details of the Open Offer pertaining TC	The Open Offer is being made by the Acquirer for Acquisition up to 28,36,080 (Twenty-Eight Lakhs Thirty-Six Thousand and Eighty) Equity Shares of the face value of Rs. 10/- (Rupees Ten only) each representing in aggregate 26% (Twenty-Six percent) of the total paid up and voting equity share capital of the Target Company at an Offer Price of Rs.37.45/- (Rupees Thirty-Seven and Forty-Five paise only) per fully paid up Equity Share payable in cash pursuant to Regulation 3(1) & 4 of SEBI (SAST) Regulations, 2011.
4	Name(s) of the Acquirer	Suumaya Retail Limited
5	Name(s) of the PAC	Suumaya Industries Limited (Formerly known as Suumaya Lifestyle Limited)
6	Name of the Manager to the offer	FEDEX SECURITIES PRIVATE LIMITED (Formerly known as Fedex Securities Limited) 3rd Floor, B Wing, Jay Chambers, Nanda Park Road, Vile Parle (E), Mumbai 400 057 Tel No.: +91 8104985149, Fax No.: 022 2618 6966 E-mail: mb@fedsec.in, Website: www.fedsec.in SEBI Registration Number: INM000010163 Investor Grievance E-mail: mb@fedsec.in, Contact Person: Yash Kadakia
7	Members of the Committee of Independent Directors ("IDC")	1. Mr. Pritesh Doshi - Chairman 2. Mrs. Jigna Thakkar - Member
8	IDC Member's relationship with the TC (Director, Equity shares owned, any other contract/ relationship), if any	The Members of the IDC are Independent Directors on the Board of Directors of the Target Company. None of the members of the IDC hold any Equity Shares/ securities of the Target Company. None of the Members of the IDC have entered into any contract or have any relationship with the Target Company
9	Trading in the Equity shares/ other securities of the TC by IDC Members	None of the IDC members have traded in the Equity Shares of Target Company during 12 months prior to the date of the Public Announcement of the Offer on May 21, 2021
10	IDC Member's relationship with the acquirers (Director, Equity shares owned, any other contract/ relationship), if any	None of the members of the IDC have any contracts / relationships / directorship / holding Equity shares of the Acquirer.
11	Trading in the Equity shares/ other securities of the acquirer by IDC Members	Not Applicable.
12	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The member of the IDC believe that the open offer made to the public shareholders of White Organic Retail Limited at the offer price of Rs. 37.45 (Thirty-Seven and paise Forty-Five only) per fully paid Equity Shares of face value of Rs. 10/- (Rupees Ten only) each is fair and reasonable and the Open Offer is in conformity with provision of SEBI (SAST) Regulation 2011.
13	Disclosure of Voting Pattern of the meeting in which the open offer proposal was discussed	All the IDC members unanimously voted in favor of recommending the open offer proposal.
14	Summary of reasons for recommendation	IDC has evaluated the Public Announcement dated May 21, 2021, the Detailed Public Statement dated May 27, 2021 and Draft Letter of Offer dated June 04, 2021 and Letter of Offer dated July 12, 2021. The IDC has taken into consideration the following for making its recommendations: The Equity shares of TC are frequently traded within the meaning as provided in regulations 2 (i) of Takeover Regulations. As per the Equity Share Valuation report dated on May 21, 2021 of White Organic Retail Limited given by CA Nikul Jalan (Membership No. 112353) partner at, Gupta Raj & Co., Chartered Accountants, having Firm Registration No.: 001687N, accordingly, the Offer Price is of equity share of Rs. 37.45/- (Rupees Thirty-Seven and Forty-Five paise only) per share. The Offer Price of Rs. 37.45/- (Rupees Thirty-Seven and Forty-Five paise only) per share is higher than price calculated after considering the parameters as specified under Regulation 8(2) of Takeover Regulations. The public shareholders of the Target Company are advised to independently evaluate the Open Offer and take an informed decision about tendering the Equity Shares held by them in the Open Offer.
15	Details of Independent Advisor (if any)	None
16	Any other matters to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the TC under the Takeover Code.

For the behalf of Committee of Independent Directors of White Organic Retail Limited
Sd/-
Pritesh Doshi
Chairman - Committee of Independent Directors
Place: Mumbai
Date: July 15, 2021

MAHINDRA RURAL HOUSING FINANCE LTD.

Corporate Office: Mahindra Rural Housing Finance Ltd. Sadhana House, 2nd Floor, 570 P.B. Marg Worli, Mumbai 400 018 India, Tel: +91 22 66523500 Fax: +91 22 24972741
Regional Office: 82, 8th Floor, New York Tower - A, Near Thallej Cross Road, Thallej, Ahmedabad-380054

SALE NOTICE**Disposal of Secured Assets under Private Treaty, as provided under Rule 8(5)(d) of Security Interest Enforcement Rules, 2002 Particulars of which are given below:**

In exercise of powers conferred under section 13 (4) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (herein after referred to as "SARFAESI Act") and Rule 8 and 9 of Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "Rules") for the purpose of recovering the secured debts, the authorized officer of the secured creditor M/s Mahindra Rural Housing Finance Ltd. (hereinafter referred to as "MRHFL") has decided to sell the secured asset (immovable Property), the possession of which had been taken by the Authorised officer of the Secured Creditor under S. 13 (4) of SARFAESI Act, described herein below on "AS IS WHERE IS BASIS" and "AS IS WHAT IT IS BASIS" and the public and all concerned including the concerned borrowers/mortgagors, their representatives, as the case may be are hereby informed that the secured asset listed below will be sold, particulars of which are given below:

Name of the Borrower(s) /Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property (Secured Assets)	Previous Reserve price & Auction Date	Offer Amount Received
1. SATISHBHAI RAJUBHAI SHINDE 2. SHARLABEN RAJUBHAI SHINDE 3. RAJUBHAI HIRALAL SHINDE BRANCH-SURAT XSEMSUR00453944 AT:- BUILDING 0.202/A/17, EWS AVAS, AMROLI, CHHAPARABHATHA ROAD, KOSADI, SURAT, JOLVA, ANAND, GUJARAT -394305	02.02.2019 RS. 12,20,861/-	PLOT NO : 113, BLOCK NO.: 158 ARADHNA 3, NR. JOLVA GRAM PANCHAYAT, JOLVA G.A.M., PALSANA, SURAT, GUJARAT -394315	Rs.9,50,000/- (RUPEES NINE LAKHS FIFTY THOUSANDS ONLY) 06.04.2021	Rs. 8,00,000/- (RUPEES EIGHT LAKHS ONLY)
1. ANITABEN BABALBHAI VAGHELA 2. BABALBHAI HIRABHAI VAGHELA BRANCH-PALANPUR XSEMPAL00371725 AT:- 75 GAURISADAN, NEAR RAILWAY FATAK AT DEESA DIS BANASKANTHA, DEESA (M), PALANPUR-DEESA, GUJARAT -385535.	27.07.2019 RS. 4,03,836/-	PLOT NO 75 GAURI SADAN BUNGLOW BHOYAN ROAD DEESA, GUJARAT-385535	Rs.6,00,000/- (RUPEES SIX LAKHS ONLY) 05.02.2021	Rs. 5,25,000/- (RUPEES FIVE LAKHS TWENTY FIVE THOUSANDS ONLY)

- MRHFL acting through its Authorized Officer has now received offers to buy the same (offer amount is tabulated in the table above), and we intend to accept it, inter alia considering the fact that the previous public auction held was unsuccessful.
- To Participate in Auction intended bidder has to deposit 10 % of the Reserve Price.
- The detail terms and conditions of the auction sale are incorporated in the prescribed tender form. Tender forms are available on www.mahindraruralhousingfinance.com as well as above branch office. The sale will be subject to terms and conditions mentioned in Tender Form.
- For further details, contact the Authorised Officers, Mr. Harshil Vyas 9664708017 Last date of submission of sealed offers in the prescribed tender forms along with EMD 06/08/2021 at the branch office address mentioned herein above. Tenders that are not filled up properly or lenders received beyond last date will be considered as invalid tender and shall accordingly be rejected. No interest shall be paid on the EMD.
- Date of opening of the offers for Property is 07/08/2021 at the above mentioned branch office address at 11.00 AM. the tender will be opened in the presence of the Authorised Officer.
- Date of inspection of the immovable property is 24/07/2021 between 10.00 AM to 5.00 PM.
- The Borrower(s)/Guarantor(s) are hereby given 15 DAYS SALE NOTICE UNDER SECURITY INTEREST (ENFORCEMENT) RULES, 2002 to pay the sum mentioned as above before the date of Auction failing which the offer received will be accepted and the immovable property will be auctioned and balance, if any, will be recovered with interest and costs. If the Borrower pays the amount due to Mahindra Rural Housing Finance Ltd., in full before the date of sale, auction is liable to be stopped.
- The immovable property will be sold to the highest tendered. However, the undersigned reserves the absolute discretion to allow inter se bidding, if deemed necessary.

Place: Ahmedabad Date: 15/07/2021 Sd/- Authorised officer Mahindra Rural Housing Finance Limited

BAYER CROPSCIENCE LIMITED

CIN: L24210MH1958PLC011173

Regd. Office: Bayer House, Central Avenue, Hiranandani Estate, Thane (West) - 400607.
Tel No.: 022-2531 1234; Fax No.: 022-2545 5063
Website: www.bayer.in; Email: ir_bcsi@bayer.com

**NOTICE OF 63RD ANNUAL GENERAL MEETING & E-VOTING INFORMATION**

NOTICE is hereby given that the 63rd Annual General Meeting (AGM) of the Company will be held via Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") on Thursday, August 12, 2021 at 03:00 p.m. IST in compliance with General circular numbers 20/2020, 14/2020, 17/2020, 02/2021 and all other applicable laws and circulars issued by the Ministry of Corporate Affairs (MCA), Government of India and Securities and Exchange Board of India (SEBI), to transact the business as set out in the Notice of the AGM dated May 25, 2021. The Notice of the AGM along with the link to access the Annual Report inter alia containing Directors' Report, Corporate Governance Report, Business Responsibility Report, Auditors' Report and the Audited Financial Statements has been emailed to all Members whose email addresses are registered with the Company/Depository Participant(s) on or before Thursday, July 15, 2021 and the same is also available on the website of the Company at www.bayer.in as well as on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com and on the website of BSE Limited at www.bseindia.com.

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, Members are provided with the facility to cast their votes on all resolutions set forth in the Notice of the AGM using electronic voting system from a place other than the venue of the AGM ("remote e-voting"), provided by NSDL and the business may be transacted through such voting.

The remote e-voting period commences on, Monday, August 09, 2021 (9.00 a.m. IST) and ends on Wednesday, August 11, 2021 (5.00 p.m. IST). During this period, members may cast their vote electronically. The remote e-voting module will be disabled by NSDL for voting thereafter.

The voting rights of Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Thursday, August 05, 2021 ("cut-off date"). Any person, who is a Member of the Company as on the cut-off date is eligible to cast vote on all resolutions set forth in the Notice of AGM using remote e-voting or voting at the AGM.

The members who have cast their votes by remote e-voting prior to the AGM may also attend/participate in the AGM through VC/OAVM but shall not be entitled to cast their votes again.

Those members, who shall be present in the AGM through VC/OAVM facility and had not cast their votes on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through remote e-voting system during the AGM.

A person who has acquired shares and becomes a member of the Company after the dispatch of Notice of AGM and holds shares as of the cut-off date, may obtain the login ID and password by sending a request at evoting@nsdl.co.in. However, if the person is already registered with NSDL for remote e-voting, then the existing user ID and password can be used.

In case of any queries relating to remote e-voting facility, please refer to the Frequently Asked Questions (FAQs) and e-voting user manual for Shareholders available at the Downloads section of www.evoting.nsdl.com or contact NSDL at the toll free no. 1800-222-990.

Pursuant to Finance Act, 2020, dividend income will be taxable in the hands of the shareholders w.e.f. April 01, 2020 and the Company is required to deduct